

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.

FOR THE ATTENTION OF THE CREDITORS OF KNK CONSTRUCTION PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	KNK CONSTRUCTION PRIVATE LIMITED.
2.	Date of incorporation of corporate debtor	12/04/2006.
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies –Bangalore.
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45201KA2006PTC038976.
5.	Address of the registered office and principal office (if any) of corporate debtor	New No.359, Old No.95,7th Cross, Ashoka Pillar Road, Jayanagar 1st Block Bengaluru, Karnataka - 560011.
6.	Insolvency commencement date in respect of corporate debtor	17-12-2019.
7.	Estimated date of closure of insolvency resolution process	14-06-2020.
8.	Name and registration number of the insolvency professional acting as interim resolution professional	KONDURU PRASANTH RAJU IBBI/IPA-002/IP-N00708/2018- 2019/12200.
9.	Address and e-mail of the interim resolution professional, as registered with the Board	B-804, Shriram Suhaana Apartments, Harohalli, Nagenahalli Gate, Yelahanka, Bangalore, Karnataka – 560064. ipkpraju@gmail.com.
10.	Address and e-mail to be used for correspondence with the interim resolution professional	New No.359, Old No.95, 7th Cross, Ashoka Pillar Road, Jayanagar 1st Block Bengaluru Karnataka – 560011. knkclaims@gmail.com.
11.	Last date for submission of claims	31-12-2019.
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the Class(es) Not Ascertainable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NOT APPLICABLE 1. 2. 3.
14.	Relevant Forms and Details of authorized representatives are available at:	Weblink: https://www.ibbi.gov.in/home/downloads . Physical Address: As stated in Sl. No.10.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the KNK CONSTRUCTION PRIVATE LIMITED on 17-12-2019.

The creditors of KNK CONSTRUCTION PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 31-12-2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 18-12-2019.
Place: BANGALORE.



Name and Signature of Interim Resolution Professional:

KONDURU PRASANTH RAJU
IBBI/IPA-002/IP-N00708/2018- 2019/12200.